

Uttar Pradesh

5. M/s DSM Sugar, Rauzagaon, Distt. Barabanki.
6. M/s Kisan Sahkari Chini Mills Ltd., Nanauta, Distt. Saharanpur

Statement-V

Cases where no releases have been made till date

Karnataka

1. M/s Ugar Sugar Works Ltd., Ugar-Khurd, Distt. Belgaum
2. M/s Vanivilasa Coop. Sugar Factory Ltd., Chitradurga.

Punjab

3. M/s Rana Sugar Ltd., Butter Seviaan (Baba-Bakala), Distt. Amritsar.

Uttar Pradesh

4. M/s Sarjoo Sahkari Chini Mills Ltd., Belrayan, Distt. Lakhimpur-Kheri
5. M/s Kisan Sahkari Chini Mills Ltd., Sampurnanagar, Distt. Lakhimpur-Kheri
6. M/s Khalilabad Sugar Mills Pvt. Ltd., Distt. Basti
7. M/s Bajaj Hindustan Ltd., Golagokarannath, Distt. Lakhimpur-Kheri
8. M/s Bajaj Hindustan Ltd., Paliakalan, Distt. Lakhimpur-Kheri
9. M/s Seksaria Biswan Sugar Factory Ltd., Biswan, Distt. Sitapur.

Hindustan Organic Chemicals Ltd.

5978. SHRI GEORGE EDEN : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether the Hindustan Organic Chemicals Ltd. at Ambalameda - Kerala has put any pipe line under the water in Chitrapuzha-River for draining effluent from the factory;

(b) the total distance of the pipe line under the water:

(c) the reasons for putting the pipeline under the water; and

(d) whether the factory has obtained clearance from Pollution Control Board in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. A.K. PATEL) :
(a) Yes, Sir.

(b) The total distance of the pipeline is 4.1 kms. Out of this, 2.1 km pipeline is lying below the land acquired for the purpose by the company and 2 km pipeline is laid through the Chitrapuzha river.

(c) Accessibility to the point of discharge and safety of the pipeline were the main considerations.

(d) Besides the clearance from State Pollution Control Board, no objection Certificates and approvals were obtained from Panchayat, Irrigation and Revenue authorities also.

[Translation]

Facilities for Admission of SC's/ST's Students

5979. SHRI BALIRAM KASHYAP : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state :

(a) the details of admission in residential schools and Hostel being provided to SC/ST students in Madhya Pradesh;

(b) the amount spent by the Madhya Pradesh Government on this account during 1997-98;

(c) whether the appointments for superintendent in some Hostels are made by the Government; and

(d) if so, the responsibility given to him for the maintenance of Hostel in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) to (d) The information is being collected and will be laid on the Table of the House.

[English]

Recommendations of Expert Group on CPA, 1986

5980. PROF. AJIT KUMAR MEHTA :
SHRI R. SAMBASIVA RAO :

Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state :

(a) whether the Expert Group constituted to revise the Consumer Protection Act, 1986 has submitted its report;

(b) if so, the main recommendations therein;

(c) the details of recommendations accepted by the Government; and

(d) the time by which the remaining recommendations are likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYAPAL SINGH YADAV) : (a) Yes, Sir.

(b) The main recommendations of the Group relate to speedier disposal of cases in the consumer courts, giving more powers to the consumer fora to better protect the interest of consumers and constitution of benches of State Commissions.

(c) and (d) After considering the recommendations of the Expert Group, a draft note has been prepared and sent to the concerned Ministries/Departments inviting their comments.

Demand and Supply of LPG

5981. DR. RAMKRISHNA KUSMARIA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the details of demand and supply and consumption of LPG Cylinders in Madhya Pradesh and Rajasthan at present; and

(b) the steps being taken to improve the supply of LPG Cylinders in the said States?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) The LPG sales during 1997-98 was about 183.5 TMT in Rajasthan and 221.3 TMT in Madhya Pradesh. The demand of LPG cylinders in Rajasthan and Madhya Pradesh is by and large fully met by PSU Oil Companies.

(b) Plans have been drawn for higher availability of LPG by increasing the capacity of the existing production sources, putting up new plants and higher import through existing and new facilities.

Assistance to National Chest Institute, New Delhi

5982. DR. SAROJA V. : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether National Chest Institute, New Delhi has started AIDS ward therein;

(b) if so, the details thereof;

(c) whether any financial assistance has been provided by the Union Government/National AIDS Control Organisation to this institute; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) No, Sir.

(b) Does not arise.

(c) and (d) No financial assistance has been provided by the Union Government or National AIDS Control Organisation (NACO) to National Chest Institute, New Delhi, till date.

Tatkal Scheme

5983. SHRI A. SIDDARAJU : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether Tatkal Scheme for LPG connections has been introduced in Karnataka;

(b) if so, the details thereof;

(c) the number of LPG connections released under this scheme in the State so far and the amount of deposits collected from these consumers;

(d) whether the said scheme has been discontinued;

(e) if so, the reasons therefor; and

(f) the steps taken to clear the waiting list of LPG connections in the State?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) Yes, Sir Tatkal Scheme for release of LPG connections on demand was introduced by the Public Sector Oil Companies in the country, including Karnataka State.

(b) As per the modified Tatkal Scheme which came into effect from 20-2-1997, any person could have an LPG connection by paying a non-refundable amount of Rs. 4000/- in addition to regular security deposit towards cylinders and regulator, subject to the condition that he does not already possess an LPG connection.

(c) Public Sector Oil Companies have released 63,396 LPG connections under this scheme in Karnataka so far and Rs. 25.89 crores has been collected as one time non-refundable deposit towards release of these connections.

(d) and (e) Due to the constraints in the availability of LPG, the enrolment programme for 1998-99 has been kept in abeyance and as such no connection has been released under this scheme during this year in the country, including Karnataka State.